



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 17th August 1937.

No. 3029—113-24/37-R.—In exercise of the powers conferred by section 17 (b)(ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the land mentioned below required for the construction of a well in the village of (no. 159) Haddubhangi in the taluk of Parlakimedi of the Ganjam district.

Serial no.	Description.
116/2	Zamindari Jiraity Dry.

The 17th August 1937.

No. 3033—La-86-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for construction of Retired Line in the

2nd mile, 1st quarter, of Tangra right Embankment no. 92 B at Sundarda in the village of Sundarda, pargana Deogan, zila Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 2.40 acres, bounded on the—

Total area—2.40 acres.

North—By part of plot nos. 538, 536, 535, 555, 534, 531, 529, 528, 523, 512, 380, 379, and plot nos. 532, 522 and 515 and old Embankment,

East—By part of plot nos. 502, 381, 383, 387, 388, 397, 400, 402 and plot nos. 386 and 398,

South—By part of plot nos. 300, 299, 298, 541, 542, 539, 554, 555, 556, 557, 558, 526, 525, 524, 593, 594, 511, 508, 507, 505 and 502 and plot nos. 569 and 595,

West—By part of plot nos. 379, 393, 395, and plot nos. 394 and old Embankment,

is required within the aforesaid village of Sundarda.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Mahanadi Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 12th September 1937, before the Collector of Cuttack, will be considered.

The 18th August 1937.

No. 3063—II S-26/37-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey under the provision of the said Act of the lands described below required for the Parlakimedi-Gunupur Railway extension in the zamindari village of Puritiguda in the taluk of Parlakimedi of the Ganjam district:—

Serial no.	Extent.	Description.
4—1 Part	0-05	Dry.
4—2 „	0-20	Poramboke.
5—2 „	0-23	Dry.
6 „	0-19	Wet.
7 „	0-25	Dry.
8—1 „	0-08	Wet.
8—1 „	0-09	„
8—2 „	0-06	Dry.
11—1 „	0-08	„
11—2 „	0-16	Poramboke.
12—5 „	0-10	Dry.
15—1 „	0-21	„
16 „	0-14	Wet.
17—1 „	0-11	Dry.
17—1 „	0-05	„
17—1 „	0-08	„
17—2 „	0-09	Wet.
17—3 „	0-09	„

Serial no.	Extent.	Description.
24 Part	0-04	Poramboke.
26 „	0-04	„
68—2 „	0-16	Dry.
68—3	0-03	Poramboke.
70	0-02	Wet.
70	0-24	„
72—2	0-03	Poramboke.
72—3	0-10	Wet.
72—4	0-07	„
72—5	0-10	„
72—7	0-17	„
72—8	0-03	„
81—2	0-16	Dry.
81—9	0-11	„
81—10	0-20	„
81—11	0-06	Wet.
86—1	0-39	„
86—3	0-02	Poramboke.
89—1	0-10	Wet.
89—8	0-04	Dry.
90—1	0-22	Wet.
90—6	0-12	„
93—1	0-14	„
93—2	0-03	„
93—3	0-10	„
93—4	0-03	Poramboke.
94—1	0-04	Wet.
94—2	0-09	„
95—2	0-06	„
95—3	0-04	„
95—4	0-03	„
	5-27	

The 18th August 1937.

No. 3069—II S-26/37-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey under the provision of the said Act of the lands described below required for the Parlakimedi-Gunupur Railway extension in the zamindari village of Lalugadipeta in the taluk of Parlakimedi of the Ganjam District:—

Serial no.	Extent.	Description.
57—A-2	0.04	Dry.
57—A-3	0.15	"
57—A-4	0.15	"
57—A-6	0.05	"
57—A-7	0.05	"
57—A-8	0.20	"
57—C	0.01	"
59—A	0.13	Wet.
59—B	0.10	"
60—B-1	0.15	Dry.
60—B-4	0.20	"
60—A	0.10	Wet.
57—B-1	0.09	Dry.
57—B-2	0.10	"
	<u>1.52</u>	

The 18th August 1937.

No. 3070—II S-26/37-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey under the provision of the said Act of the lands described below required for the Parlakimedi-Gunupur Railway extension in the zamindari village of Kittangi in the taluk of Parlakimedi of the Ganjam district:—

Serial no.	Extent.	Description.
13—2	0.16	Wet.
13—3	0.09	"
13—4	0.07	"

Serial no.	Extent.	Description.
32	0.07	Peramboke Gedda.
33—6	0.13	Wet.
37	0.14	"
38—1	0.05	"
38—2	0.04	"
38—4	0.07	"
38—6	0.07	"
38—7	0.11	"
41—2	0.06	"
41—3	0.07	"
41—4	0.04	"
41—5	0.06	"
41—6	0.05	"
54	0.06	Peramboke Gedda.
60—1	0.11	Wet.
62—3	0.08	"
64—2	0.17	Dry.
64—1	0.09	"
66	0.12	"
	<u>0.91</u>	

The 18th August 1937.

No. 3071—II S-26/37-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey under the provision of the said Act of the lands described below required for the Parlakimedi-Gunupur Railway extension in the zamindari village of Bothava in the taluk of Parlakimedi of the Ganjam district:—

Serial no.	Extent.	Description.
10—2 Part	0.08	Inam dry.
Do.	0.14	"
Do.	0.43	"
10—3 Part	0.13	"
11 "	0.16	"

Serial no.	Extent.	Description.	Serial no.	Extent.	Description.
15—1 Part	0 10	Inam d.y.	Adjoining S. no. 3.	0-07	Inam wet.
15—2 "	0-20	"	Do.	0-02	"
23—1 "	0-07	Inam wet.	Do.	0-11	"
15—2 "	0-05	Dry.	Do.	0-06	"
22—3 "	0 09	"	Do.	0-02	"
74 "	0-60	"		0-76	
73—1 "	0-34	"			
Do.	0-24	"			
Do.	0-04	"			
73—2	0-06	"			
75—2	0-13	"			
75—1	0-08	Inam wet.			
55—4 Part	0-15	"			
64—2 "	0-16	"			

The 18th August 1937.

No. 3073—II-S-26/37-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey under the provision of the said Act of the lands described below required for the Parlakimedi-Gunupur Railway extension in the zamindari village of Gowri in the taluk of Parlakimedi of the Ganjam district:—

Serial no.	Extent.	Description.
61—A	0-08	Dry.
61—B-2	0-08	"
63—A-6	0-20	Wet.
63—A-8	0-09	"
63—A-9	0-08	"
63—B-1	0-19	"
63—B-2	0-01	"
63—B-3	0-14	"
72—A-6	0-11	Dry.
72—B	0-07	"
76—A-1	0-01	"
76—A-2	0-04	"
76—A-3	0-05	"
76—A-4	0-03	"
76—A-5	0-11	"
76—A-6	0-02	"
76—A-7	0-06	"
76—B-1	0-02	"
76—B-2	0-09	"
76—B-3	0-03	"

The 18th August 1937.

No. 3072—II-S-26/37-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey under the provision of the said Act of the lands described below required for the Parlakimedi-Gunupur Railway extension in the zamindari village of Budara in the taluk of Parlakimedi of the Ganjam district:—

Serial no.	Extent.	Description.
Adjoining Inam land of Budara village adjoining S. no. 2.	0-06	Inam wet.
Do.	0-06	"
Do.	0-08	"
Do.	0-03	"
Do.	0-03	Tank porambok.
Do.	0-04	Inam wet.
Do.	0-02	"
Do.	0-04	"
Do.	0-03	"
Do.	0-09	Tank porambok.

Serial no.	Extent.	Description.	Serial no.	Extent.	Description.
76—B-4	0.09	Dry.	145—A-3	0.08	Dry.
76—B-5	0.03	"	145—B-1	0.09	"
76—B-6	0.08	"	145—B-2	0.05	"
79—A-1	0.03	Poramboke Gorji.	145—B-3	0.03	"
79—B	0.02	"	145—B-4	0.01	"
82—A	0.38	Dry.	145—B-5	0.07	"
83—B	0.47	"	147—A-2	0.18	Wet.
83—A	0.09	Wet.	147—A-3	0.06	"
83—B-1	0.09	"	147—A-4	0.03	"
97—A-3	0.17	"	147—A-5	0.01	"
97—B-1	0.06	"	147—A-5	0.02	"
97—B-2	0.10	"	147—A-6	0.06	"
98—A-1	0.09	Dry.	147—A-7	0.03	"
98—A-3	0.11	"	147—A-8	0.06	"
98—B	0.08	"	147—A-9	0.01	Wet.
99—A	0.06	Wet.	147—B-4	0.03	"
99—B-1	0.07	"	147—B-5	0.04	"
99—B-3	0.01	"	147—B-6	0.03	"
99—B-4	0.04	"	147—B-7	0.07	"
99—B-5	0.09	Wet.	147—B-8	0.04	"
101—A-2	0.06	Dry.	147—B-10	0.14	"
101—A-3	0.12	"	147—B-11	0.07	"
101—B-1	0.07	"	149—7	0.01	Dry.
101—B-2	0.11	"	146	0.02	Poramboke.
	4.03		102	0.01	Wet.
<i>The 18th August 1937.</i>					
<p>No. 3074—II S-26/37-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey under the provision of the said Act of the lands described below required for the Parlakimedi-Gunupur Railway extension in the zamindari village of Varanasi in the taluk of Parlakimedi of the Ganjam district :—</p>					
Serial no.	Extent.	Description.	Serial no.	Extent.	Description.
145—A-1	0.06	Dry.	222—A-1	0.01	Dry.
145—A-2	0.06	"	222—A-2	0.08	"
			222—A-3	0.03	"
			222—A-4	0.01	Poramboke.
			222—A-5	0.10	Dry.
			222—B-1	0.09	"
			222—B-2	0.01	Poramboke.
			222—B-4	0.05	Wet.

Serial no.	Extent.	Description.	Serial no.	Extent.	Description.
222—B-3	0.04	Dry.	280—A-2	0.01	Wet.
222—B-8	0.07	"	280—A-1	0.01	"
217—A	0.06	Poramboke.	280—B-5	0.02	"
215—A-4	0.03	Dry.	280—B-4	0.01	"
217—B	0.17	Poramboke.	279—A-1	0.06	Dry.
217—C	0.21	"	279—A-2	0.01	"
216—A-1	0.03	Wet.	279—A-3	0.02	Wet.
216—A-2	0.02	"	279—A-4	0.03	"
216—B-1	0.02	"	279—B-3	0.01	Dry.
216—B-2	0.02	"	279—B-4	0.04	"
290—A-1	0.03	Wet.	279—B-2	0.01	"
290—A-2	0.05	"	279—B-5	0.02	"
290—A-5	0.02	"	279—B-6	0.02	Wet.
290—A-6	0.03	"	279—B-7	0.01	"
290—B-2	0.03	"	279—B-8	0.04	Dry.
290—B-3	0.02	"	282—6	0.01	Wet.
290—B-4	0.01	Dry.	279—C-1	0.03	Dry.
290—B-10	0.03	Wet.	279—C-2	0.10	"
290—B-6	0.04	"	279—C-3	0.04	"
290—B-8	0.01	"			
291—A-9	0.05	"			
291—A-8	0.04	"			
291—A-3	0.03	"			
291—A-3	0.01	"			
291—A-4	0.01	"			
291—B-2	0.07	"			
291—B-3	0.04	"			
291—B-4	0.02	"			
293—A-4	0.02	"			
293—A-5	0.08	"			
293—A-6	0.05	"			
287—5	0.01	"			
293—B-1	0.06	"			
293—B-2	0.02	"			
293—B-3	0.05	"			

The 13th August 1937.

No. 3003—La-11-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Cuttack Municipality for a public purpose, viz., for providing latrine and urinal to Padhei Sahi Girls' Lower Primary School, in mouza Makhanpur, town Cuttack, pargana Cuttack Haveli, thana Cuttack no. 206, zila Cuttack, it is hereby declared that for the above purpose a piece of land measuring, more or less, 0.033 acre, bounded on the—

North—By a portion of plot no. 484,

East—By 33 Kalikinkar road-side land bearing plot no. 648,

South—By plot no. 493,

West—By a portion of plot no. 491,

is required within the aforesaid mouza of Makhanpur.

This declaration is made under the provisions of section 6 of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

The 18th August 1937.

No. 3075—L-51-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acre 0.10 cents, be the same a little more or less, is needed for a public purpose, to wit, for sinking the well at Raighar and under sections 3 and 7 of the same Act, the Deputy Tahsildar, Nowrangpur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Deputy Tahsildar, Nowrangpur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet, or dry, Inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput ...	Nowrangpur...	Raighar ...	Dry Survey or palmash no.2.	<p>OWNER.</p> <p>Maharajah of Jeypore.</p> <p>OCCUPIER.</p> <p>Bansingh of Jeypore, Raighar.</p>	Remaining land of Bana Singh.	Remaining land of Bana Singh.	Remaining land of Bana Singh.	Remaining land of Bana Singh.	Acre. 0.10

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

NOTIFICATIONS.

The 14th August 1937.

No. 5347-L.S.-G.—In exercise of the powers conferred by clauses (iii) and (v) of sub-section (5) of section 27-A and clause (a) of sub-section (2) of section 199 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), the Governor acting with Minister is hereby pleased to make the following rules regarding the term of office of the members and the Chairman of the Standing Committee for Public Health of district boards and the powers of control and the revision of the district board over the Standing Committee.

RULES.

1. (1) A member of the district board elected to be a member of the Standing Committee for Public Health shall hold office as such, unless he sooner resigns, until his term of office as a member of the district board expires or he otherwise ceases to be such member:

Provided that such member shall be deemed to have vacated his office on the committee as an elected member on his being

elected as president of the district board and consequently becoming an ex-officio member of the committee.

(2) A member of the Standing Committee who is not a member of the district board shall, unless he sooner resigns, hold office until the date on which the term of office of the persons who are members of the district board at the time of his election expires by efflux of time:

Provided that such member shall be deemed to have vacated his office on the committee on his becoming a member of the district board.

(3) The chairman of the Standing Committee shall hold office as such unless he sooner resigns—

(a) in case he is the president of the district board so long as he continues to be president; and

(b) in case he is a member of the district board not being the president, until his term of office as a member of the district board expires or he otherwise ceases to be such member.

2. No expenditure or financial commitment shall be incurred by the Standing Committee unless sufficient funds therefor are provided in the sanctioned budget of the district board.

3. No resolution of the Standing Committee involving any expenditure or financial commitment exceeding Rs. 1,000 shall be acted upon without the approval of the district board:

Provided that nothing contained in this rule shall be deemed to give any authority to the Standing Committee to incur expenditure on any service which has not been provided for in the sanctioned budget of the district board.

4. The Provincial Government may direct that action taken by the Committee in regard to any specified class or classes of cases shall be subject to the approval of the district board. In such cases and so long as the direction is in force, it shall be open to the district board to withhold its approval or to accord the same either absolutely or subject to such modifications as it may think fit.

The 16th August 1937.

No. 5394-L.S.-G.—In exercise of the powers conferred by clause (b) of sub-section (1) of section 4 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), as applied to the Agency, and in partial modification of notification no. 18, dated the 1st April 1936 (published at page 20 of Part III of the *Orissa Gazette* of the same date), the Governor is pleased to direct that, in consequence of the removal to Rayagada of the headquarters of the Revenue Divisional Officer, who is the President of the Gunupur Taluk Board, the name of the taluk constituted by the said notification shall be changed from Gunupur taluk to Rayagada taluk.

By order of the Governor,
E. R. WOOD,

Secretary to Government.

The 17/18th August 1937.

No. 5421-H and L.S.-G.—In exercise of the powers conferred by section 32 of the Indian Forest Act, 1927 (Act XVI of 1927), the Government of Orissa are pleased to make the following amendments in the rules published under notification L.O. 1808—III F-21-R., dated the 10th February 1923, for the management of the protected forests in the Angul Government Estate in the district of Angul.

1. Substitute the following for rule 4—
“*Rule 4.*—The Deputy Commissioner may, with the sanction of the Revenue Commissioner, Orissa, previously obtained by an order in writing, delegate to the Subdivisional Officer, Angul, or the Forest Officer in charge of the Angul Forest Division, all or any of the powers conferred on him by these rules and may, by a like order under similar sanction, resume any power so delegated. The powers thus delegated by the

Deputy Commissioner to the Subdivisional Officer or the said Forest Officer shall be exercised subject to the control of the Deputy Commissioner”.

2. Substitute the following for rule 21—
“*Rule 21.*—Except under licence granted on behalf of Government by the Divisional Forest Officer for demarcated blocks and by the Deputy Commissioner of any officer to whom he has delegated his powers in this respect for undemarcated areas, no person shall lop, fell, sell or convert to his use the following fruits and produce in demarcated blocks or undemarcated areas:—

- (1) Kusum,
- (2) Sonari,
- (3) Nux-vomica,
- (4) Myrobolans,
- (5) Palas,
- (6) Khair and
- (7) any other fruit or produce which may be added to this list from time to time with the sanction of the Revenue Commissioner of Orissa.

Provided that no such licence shall be granted to cut any Khair tree which is less than 24" in girth measured at a height of 6" from the ground”.

E. R. WOOD,

Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 12th August 1937.

No 6360-L.—In exercise of the power conferred by the proviso to the entry in the Government of India (Adaptation of Indian Laws) Order, 1937, relating to the Scheduled Districts Act, 1874 (XIV of 1874), the Provincial Government is pleased to declare that, where the said Order has made any adaptation of any enactment which by virtue of any notification made under the said Act is, with or without restrictions and modifications, in force in any area in the province of Orissa, the said enactment shall, in relation to matters enumerated in Lists II and III of the Seventh Schedule to the Government of India Act, 1935, have effect in such area subject to such adaptation:

Provided that nothing in this declaration shall be deemed to affect any such restriction or modification not inconsistent with such adaptation.

The 14th August 1937.

No. 6400-L.—In exercise of powers conferred by sub-section (4) of section 65 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that until provision is made in that behalf by an Act of the Provincial Legislature, there shall be paid to the Speaker and the Deputy Speaker of the Orissa Legislative Assembly a monthly salary of Rs. 400 and Rs. 150 respectively, with effect from the 28th July 1937.

The 18th August 1937.

No. 6493—HJ-23/37-J.—In exercise of the power conferred by section 35 of the Court Fees Act, 1870 (VII of 1870), the Government of Orissa are pleased to remit the court fees chargeable under article 6 of Schedule II of the said Act, on security bonds executed in pursuance of orders of courts under any section of the Code of Civil Procedure, 1908.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

**OFFICE OF THE REVENUE
COMMISSIONER.**

NOTIFICATION.

The 16th August 1937.

No. 133-W.—In accordance with the provisions of section 10 (1) of the Central Provinces Court of Wards Act (Act XXIV of 1899), it is hereby notified that the Superintendence of the property of the late Shree-mati Prabhas Kumari Devi, zamindarin Ward of the Barpali estate in the district of Sambalpur, who died on 21st June 1937, has, with the sanction of the Local Government dated the 11th August 1937, been retained by the Court of Wards under section 33 of the said Act.

J. R. DAIN,
Revenue Commissioner.